



**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**

**COURT III**

2. C.P.(IB)-1327/MB/2022

CORAM: SH. H. V. SUBBA RAO, MEMBER (J)  
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **02.01.2023**

NAME OF THE PARTIES: TRANSLINE TECHNOLOGIES PRIVATE LIMITED

V/s.

AGS TRANSACT TECHNOLOGIES LIMITED.

SECTION 9 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

---

**ORDER**

Mr. Amit Kumar Singh, counsel for the Operational Creditor and Ms. Sushma Yadav, counsel for the Respondent are present through virtual hearing.

**C.P.(IB)-1327/MB/2022**

Mr. Amit Kumar Singh, Ld. Counsel appearing for the Operational Creditor sought oral permission to withdraw the above Company Petition since it was settled between the parties. Permission is granted. Accordingly, the above Company Petition **is disposed of as withdrawn.**

Sd/-  
MADHU SINHA  
Member (Technical)  
//SGP//

Sd/-  
H. V. SUBBA RAO  
Member (Judicial)